

(d) if so, the details thereof and whether Government plans to make mandatory provision to make certain percentage of charging station in the Mission powered by renewable energy; and

(e) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes, Sir.

(b) Yes, Sir.

(c) Electric vehicles have greatly reduced emission on a Tank to Wheel basis. Charging from renewable energy sources would result in further enhanced emission reduction as compared to charging from conventional fossil fuel generated power.

(d) and (e) While government does not plan to make mandatory provisions to make certain percentage of charging stations in the Mission Plan powered by renewable energy, the Mission envisages the link with renewable energy depending upon sustainable availability, practical feasibility etc.

**Violation of payment terms by M/s Instrumentation Limited, Kota**

888. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that Government has received representations from SSI units complaining against M/s Instrumentation Limited, Kota for not adhering to payment terms for supply of cables;

(b) if so, the action taken against the management of M/s IL, Kota for violation of payment terms;

(c) whether there is diversion and misutilisation of funds by M/s IL, Kota during the last three years; and

(d) if so, what steps are being taken to wind up the PSU and clear outstanding dues to SSI units immediately?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Yes. This Department has received some representations complaining of non-adherence of payment terms for supply of cables by Instrumentation Limited.

(b) Owing to sickness and time & cost overrun due to partial implementation of the Modified Revival Scheme of the Company, it has been facing a critical financial crisis and acute shortage of funds. Some of the major orders also got cancelled or are under arbitration because of which the Company's working capital has been blocked, thereby further aggravating the financial crunch. At present, even statutory liabilities are not being timely paid, resulting in severe defaults. Since non-payment is on account of severe liquidity crunch, no action is contemplated against management of the Company.

(c) and (d) There is no deliberate diversion of funds, but, the critical funds requirements which are mandatory in nature are being addressed on priority. All out efforts have been made to make all due payments subject to availability of funds.

#### **Revival of Hindustan Photo Films, Ooty**

889. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) since when the Hindustan Photo Films at Ooty has remained sick and closed;

(b) whether a revival proposal duly approved by the Parliamentary Standing Committee on Industries and Board for Reconstruction of Public Sector Enterprises was withdrawn from the CCEA;

(c) if so, the reasons therefor;

(d) whether a revised scheme for revival of this unit is underway; and

(e) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): (a) Hindustan Photo Films Mfg. Co. Ltd. at Ooty has been declared sick by BIFR on 23.01.1996. The company is not yet closed.

(b) and (c) A CCEA Note for Revival of Hindustan Photo Films Mfg. Co. Limited was submitted to Cabinet Secretariat on 14.07.2012. The same was discussed by CCEA in its meeting held on 23.08.2012 and was withdrawn. It was decided to rework an attractive VRS package.

(d) and (e) Department of Heavy Industry is preparing a VRS package for approval of CCEA.